

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI “A” BENCH: NEW DELHI**

**BEFORE SHRI KUL BHARAT, JUDICIAL MEMBER &
SHRI M BALAGANESH, ACCOUNTANT MEMBER**

**ITA No.7769/Del/2019
[Assessment Year : 2014-15]**

| | | |
|---|---------------------------------|-----------------------------------|
| Ashish Saraf, B045, Inderpuri, New Delhi-110012. PAN-AKJPS4920L | vs | ITO, Ward-17(4), New Delhi. |
| APPELLANT | | RESPONDENT |
| Appellant by | Shri Pawan Kumar | |
| Respondent by | Shri P.Praveen Sidharth, CIT DR | |
| Date of Hearing | 05.04.2023 | |
| Date of Pronouncement | 05.04.2023 | |

ORDER

PER KUL BHARAT, JM :

The present appeal filed by the assessee for the assessment year 2014-15 is directed against the order of Ld. CIT(A)-6, Delhi dated 24.07.2019.

2. At the outset, Ld. Counsel for the assessee, vide its letter dated 05.04.2023 placed on record and requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the “Vivad Se Vishwas Scheme, 2020”. The relevant contents of the letter are reproduced as under:-

1. *“The income tax appeal filed by the assessee for assessment year 2014-15 bearing ITA 7769/DEL/2019 of Form-36 for the A.Y. 2014-15 pending for fixation before the Hon'ble 'A' Bench of the Income Tax Appellate Tribunal, New Delhi.*
2. *That the applicant has opted to settle the dispute in the said appeal and filed the application under the Vivad Se Vishwas Scheme in accordance with Direct Tax Viva ad se Vishwas Act, 2020.*

3. *That the copy of form 1 to 5 which is received by the applicant under the Vivad Se Vishwas Scheme from the designated authority is enclosed with this application.*
4. *That in view of the above, the applicant wishes to withdraw the said appeal filed before ITAT, Delhi.”*

It is also stated by the Ld. Counsel for the assessee that Form No.1 to 5 has been issued by the Department is placed on record.

3. Ld. CIT DR has no objection in this regard.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal. Thus, the appeal of the assessee is dismissed as withdrawn.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open Court on 05th April, 2023.

Sd/-

**(M BALAGANESH)
ACCOUNTANT MEMBER**

Sd/-

**(KUL BHARAT)
JUDICIAL MEMBER**

** Amit Kumar **

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI